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ACT No. XII OF 1876.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 11th April 1876).

An Act for the repeal of certain Obsolete Enactments.

WHEREAS it is expedient that the enactments mentioned in the schedule to this Act, which have ceased to be in force otherwise than by express and specific repeal, or have by lapse of time and change of circumstances become unnecessary, or which merely repeal prior enactments, should be expressly and specifically repealed; It is hereby enacted as follows:—

Preamble.

1. The enactments described in the schedule annexed to this Act are hereby repealed to the extent mentioned in the third column of the same schedule:

Enactments in schedule repealed.

Provided that the repeal by this Act of any enactment shall not affect any Statute, Act or Regulation, in which such enactment has been applied, incorporated, or referred to:

And this Act shall not affect the validity or invalidity of anything already done or suffered, or any indemnity already granted, or any right or title already acquired or accrued, or any remedy or proceeding in respect thereof, or the proof of any past act or thing:

Nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized,

nized,

nized, or derived, by, in, or from any enactment hereby repealed:

Nor shall this Act provide or restore any jurisdiction, office, custom, privilege, restriction, exemption, usage or practice not now existing or in force.

Short title:
Local extent.
Commence-
ment.

2. This Act may be cited as "The Repealing Act, 1876": it extends to the whole of British India; and it shall come into force at once.

SCHEDULE.

A description or citation of a portion of an Act or Regulation is inclusive of the words, section or other part, first or last mentioned, or otherwise referred to as forming the beginning or as forming the end of the portion comprised in the description or citation.

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL.

Number and year.	Subject.	Extent of repeal.
IX of 1835 ...	Salt, Bengal ...	The whole.
XIX of 1838 ...	Coasting Vessels, Bombay.	Section nine. In section twelve, the word "India." In section thirteen, the words "Justice of the Peace or person exercising the powers of a Magistrate." So much of section fifteen as has not been repealed.
XXIX of 1838 ...	Salt, Bengal ...	So much as has not been repealed.
VI of 1840 ...	Bills of Exchange...	In section five, the words "after the passing of this Act."
XVIII of 1841 ...	Arms and Ammunition.	Section two.
XIX of 1841 ...	Wrongful possession in case of succession.	In section nine, the word "that" where it occurs before the word "all," and in section eighteen, the word "that" where it occurs before the word "for."
XVI of 1844 ...	Salt, Bombay ...	So much as has not been repealed.

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
I of 1846 ...	Pleaders ...	In section seven, the word "that" where it occurs before the word "it." Section nine down to the words "and that," and in the same section, the word "such" where it first occurs.
VIII of 1846 ...	Settlement, N. W. Provinces.	So much as has not been repealed.
XI of 1846 ...	Deregulationising certain territories.	The words "and the Zillah Ahmednuggur" wherever they occur.
XX of 1847 ...	Copyright ...	In section seven, the words "after the passing of this Act" and "in such part of the said territories"; and from "if he shall have so offended" down to "charter"; and from "to a special" to "no Zillah Court." In section thirteen, the word "that" where it occurs after the words "Trover; and."
XV of 1848 ...	Supreme Court Officers.	In section four, the words "or the East India Company."
IX of 1850 ...	Presidency Small Cause Courts.	Sections three, forty-seven and ninety. In section one, the last thirty-seven words. In section eight, the words "not exceeding three." In section one hundred and one, the words "after the passing of this Act."
XXXVII of 1850 ...	Public Servants ...	Section seventeen.
XL of 1850 ...	Pawnbrokers, Straits Settlements.	So much as has not been repealed.

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
VIII of 1851 ...	Tolls on Roads and Bridges.	In section six, the words "of the zillah."
XVII of 1852 ...	Special Cases, Supreme Court.	Section twenty-six, from "which according" to "referred, but," Section thirty. In section thirty-two, the words "and also the Court of Judicature of Prince of Wales' Island, Singapore and Malacca." Section thirty-three.
XXI of 1852 ...	Deputy Collectors, Bombay.	In section one, the words "zillah or."
XXX of 1852 ...	Naturalization ...	The last sixteen words of the schedule.
XVIII of 1854 ...	Railways ...	In section thirty-four, the words "or by any Assistant to a Magistrate or Deputy Magistrate." In section thirty-five, the words "and district or Joint Police officers in the Presidency of Bombay." In section forty, the words "within the said territories."
XXXI of 1854 ...	Real Actions, Conveyances.	In section thirteen, the words "in the possession and."
VI of 1855 ...	Execution, Supreme Courts.	Section fourteen, from "and the term" to the end.
XXIV of 1855 ...	Penal Servitude ...	In section one, the words "in the possession and."
VIII of 1856 ..	Gaols, Bombay ...	In section two, the first eight words.
II of 1857 ...	Calcutta University	In the preamble, the last four words. Section four, from "and the first" to the end.

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL.—*continued.*

Number and year.	Subject.	Extent of repeal.
		<p>In section five, the first sentence, and the words and figures “and the Vice-Chancellor hereinbefore nominated shall go out of office on the first day of January 1859,” and the words “the Vice-Chancellor hereinbefore nominated or.”</p>
IV of 1857 ...	Tobacco, Bombay Town.	<p>In section five, the words “after the passing of this Act,” and from “and the provisions” to “Town.”</p>
XI of 1857 ...	Offences against the State.	<p>In section three, <i>clause</i> 1, the words “within the said territories,” “of the crimes mentioned in the preceding sections, or any other.”</p> <p>In section four, the words “the attendance or futwa of a Law Officer or.”</p> <p>Sections seven, eight, nine and ten.</p> <p>In section eleven, the words “lawfully exercising the powers of a Magistrate and any Assistant to a Magistrate or Deputy Magistrate.”</p>
XXII of 1857 ...	Bombay University	<p>In the preamble, the last four words.</p> <p>In section four, the last twelve words.</p> <p>In section five, the first sentence, and the words and figures “and the Vice-Chancellor hereinbefore nominated shall go out of office on the first day of January 1859,” and the words “the Vice-Chancellor hereinbefore nominated or.”</p>

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
XXVII of 1857 ...	Madras University	<p>In the preamble, the last four words.</p> <p>In section four, the last fourteen words.</p> <p>In section five, the first sentence, and the words and figures "and the Vice-Chancellor hereinbefore nominated shall go out of office on the first day of January 1859," and the words "the Vice-Chancellor hereinbefore nominated or."</p>
XXIX of 1857 ...	Land Customs, Bombay.	<p>In section eleven, the words "by the said schedules."</p> <p>In section thirteen, the words "entered in either of the said schedules as."</p>
I of 1859 ...	Merchant Seamen...	<p>In section sixty-three, the words "or in any station of the Settlement of Prince of Wales' Island, Singapore and Malacca, to the Court of Judicature there."</p> <p>In section sixty-seven, the words "and in the Straits Settlements in such manner as the Governor shall notify."</p>
III of 1859 ...	Cantonment Joint Magistrates.	<p>In the title, the words "and for constituting those Officers Registers of Deeds."</p> <p>In the preamble, the words "and that they should also be appointed Registers of Deeds within the same limits."</p> <p>Section three, so far as it relates to the Presidency of Madras.</p> <p>Section five.</p>
XV of 1859 ...	Patents ...	Sections thirteen and thirty-six.
XXXI of 1861 ...	Saltpetre ...	So much as has not been repealed.

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
XIII of 1863 ...	Imprisonment of Convicts, Bombay.	The whole.
XIV of 1863 ...	Amending Act X of 1859.	So much as has not been repealed.
III of 1864 ...	Foreigners ...	In section twenty-four, the words "and the several Stations of the Settlement of Prince of Wales' Island, Singapore and Malacca."
XVII of 1864 ...	Official Trustee ...	In section three, the words "the said."
XXII of 1864 ...	Cantonments ...	In section eight, the words " <i>and for constituting those Officers Registrars of Deeds.</i> "
XI of 1865 ...	Mofussil Small Cause Courts.	In section twelve, the words "or District" " <i>and for constituting those Officers Registers of Deeds</i> "; so much as relates to the trial of small suits in military bázárs, cantonments and stations in the Presidency of Madras, and the last twenty-one words.
XV of 1865 ...	Pársí Marriage and Divorce.	So much of section fifty-three as has not been repealed.
XXIX of 1865 ...	Pleaders ...	Sections one, two and three.
XII of 1866 ...	Private Water-courses.	The whole.
XIV of 1866 ...	Post Office ...	Section fifty-five, and in section fifty-six, the words "or by any Assistant to a Magistrate or Deputy Magistrate."
XXV of 1866 ...	Transfer of securities to Government.	The preamble from "And whereas" to "purposes aforesaid."

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
VII of 1867 ...	Purchases from Soldiers.	In section one, the first eight words.
XIII of 1867 ...	Port dues : Coast lights.	Section two.
XIV of 1869 ...	Bombay Civil Courts	The second paragraph of section five. The second paragraph of section fourteen. Sections thirty and thirty-one.
X of 1870 ...	Land Acquisition ...	In section thirty-nine, the words "by the Code of Civil Procedure."
XXII of 1870 ...	European British Subjects.	Section one.
XXIII of 1870 ...	Coinage ...	Section eighteen, paragraph one.
XXVII of 1871 ...	Criminal Tribes ...	Section twenty-three.
III of 1872 ...	Marriage ...	Section twenty and the fourth schedule.
X of 1872 ...	Criminal Procedure Code.	Section three.
XVIII of 1872 ...	Amending Evidence Act.	Section eight.
XXI of 1872 ...	Sepoy Lunatics ...	Section six.
X of 1873 ...	Oaths ...	In section one, the third paragraph.
XVI of 1873 ...	Village Police, N. W. Provinces.	In section one, the third paragraph.
III of 1874 ...	Married Women ...	Section three.
IV of 1874 ...	Foreign Recruiting	In section one, the third clause.

Obsolete Enactments.

[ACT XII]

PART I.—ACTS OF THE GOVERNOR GENERAL IN COUNCIL.—*concluded.*

Number and year.	Subject.	Extent of repeal.
V of 1874...	Kullu Appeals ...	Section four.
XV of 1874...	Laws Local Extent..	Section nine and the seventh schedule. So much of the second schedule as relates to Madras Regulations I of 1819, III of 1831 and VII of 1832, and to section four of Madras Regulation IV of 1821, and to Act No. VIII of 1856. So much of the fourth schedule as relates to Bengal Regulations LVIII of 1795 and IV of 1829.
XVI of 1874 ...	Repealing Act, 1874	The whole.
III of 1875 ...	Amending Repealing Act, 1874.	The whole.
IV of 1875 ...	Merchant Shipping..	Section two, and the third clause of section one.
VII of 1875 ...	Burma Fisheries ...	In section one, clause three.
VIII of 1875 ...	Inland Customs ...	Section two and the schedule.
X of 1875 ...	High Courts' Criminal Procedure.	Sections thirty-nine and one-hundred and fifty-three.
XVI of 1875 ...	Tariff ...	Section two.
XVIII of 1875 ...	Law Reports ...	Section two.

PART II.—REGULATIONS OF THE BENGAL CODE.

Number and year.	Subject.	Extent of repeal.
II of 1793 ...	Collectors and Board of Revenue.	In section eight, clause thirteen, the words and figures "by any Regulation published in the manner directed in Regulation XLI. 1793."

PART II.—REGULATIONS OF THE BENGAL CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
VIII of 1793 ...	Decennial Settlement.	Sections sixteen, seventeen, eighteen, twenty-eight, twenty-nine, forty-eight, fifty-six, fifty-seven, fifty-nine, sixty and sixty-seven (except the fifth clause).
XIX of 1793 ...	Non-bādshāhī Lākhirāj.	Sections forty-five and forty-six.
XLVIII of 1793 ...	Quinquennial Register.	Sections twenty-six, twenty-eight and twenty-nine.
III of 1794 ...	Revenue arrears, &c.	In section sixteen, the words "dewan or other" and the words "If the property shall be within the cities of Patna, Dacca or Moorshedabad, the collector is to apply to the judge of the zillah through the vakeel of Government, to make application to the judge of such city to attach and deliver it into the charge of the nearest collector." In sections seventeen and eighteen, the words "or in either of the cities of Patna, Dacca or Moorshedabad."
I of 1795 ...	Permanent Settlement, Benares.	In section three, clauses <i>third</i> and <i>fourth</i> , the words and figures "and printed and published in the manner prescribed in Regulation XLI. 1793." In clause <i>fifth</i> , the words and figures "which may be printed and published in the manner prescribed in Regulation XLI. 1793." Section four.
XV of 1795 ...	Extending Regulation XVI of 1793 to Benares.	In section three, clause <i>first</i> , "to the City Court or," and "or to the Provincial Court of Appeal."

PART II.—REGULATIONS OF THE BENGAL CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
LVIII of 1795 ...	Commission on jama: copies of decrees.	So much as has not been repealed.
XV of 1797 ...	Fees on division and transfer of estates.	In section two, clause two, the words and figures "that may take place under Regulation XXV. 1793, or XXVI. 1795," and in section seven, the words and figures "in Regulation XXV. 1793, or XXVI. 1795 (according to the Province in which the lands may be situated)."
I of 1801 ...	Realization of revenue.	In section fourteen, the last sentence.
XXXIII of 1803 ...	Embezzlement of public money, C. P.	In section one, the word "tehseeldars." In section two, clause <i>first</i> , the word "tehseeldars" and the whole of clause <i>second</i> of that section.
XIII of 1805 ...	Police, Katák ...	In section thirteen, the words "and likewise such of the rules contained in Regulation IV. 1804, as are not either specifically or virtually rescinded by the present Regulation."
XIV of 1805 ...	Civil suits, Katák...	So much as has not been repealed.
XI of 1806 ...	Passage of troops ...	Sections ten, thirteen to nineteen inclusive.
XX of 1810 ...	Army retainers; Military bázars.	In section twenty, from the words "in the meantime" to the end of the section.

PART II.—REGULATIONS OF THE BENGAL CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
XI of 1811 ...	Jama on divided estates.	In section four, clause <i>first</i> , the words "or Board of Commissioners according as the lands may be situated in the districts subject to the control of those Boards in all matters connected with the land-revenue respectively;" and clause <i>second</i> , the words "or Board of Commissioners."
V of 1812 ...	Collection of land-revenue.	In section twenty-four, the words "and Board of Commissioners respectively." In section twenty-five, "and Board of Commissioners."
XI of 1816 ...	Succession, Katák...	In section twelve, the words and figure "under section X."
V of 1817 ...	Hidden Treasure ...	In section six, the words "or city" where they occur before "judge."
XII of 1817 ...	Patwáris ...	In section eight, the words "the Board of Commissioners, or the Commissioner in Behar and Benares, as the case may be," and "or Commissioner." In sections thirteen, fifteen and sixteen, the words "the Board of Commissioners, or the Commissioner in Behar and Benares." In section seventeen, the words "Board of Commissioners, or Commissioner in Behar and Benares." Sections twenty-six and twenty-eight and sections thirty and thirty-three so far as they relate to section twenty-six.

PART II.—REGULATIONS OF THE BENGAL CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
XX of 1817 ...	Police ...	<p>In section twenty-one, clause <i>tenth</i>, the last sentence. Section twenty-eight. In section twenty-nine, the words "manufacturer, molungee, or any," "manufacturers, molungees, or to," "molungee, or any other manufacturer, or," and the words "salt, or" wherever they occur. Section thirty-two.</p>
II of 1819 ...	Resumption of revenue.	<p>In section eleven, the word '<i>First</i>' and clause <i>second</i>. Section nineteen, clause <i>third</i>. Section thirty, clause <i>fifth</i>.</p>
VI of 1819 ...	Ferries: Police ...	<p>In section three, clause three, the words "through the superintendents of police." In section ten, the words and figures "by section VII, Regulation XVIII. 1817."</p>
IV of 1821 ...	Magistrates ...	<p>Section one down to the words "Magistrate; and." Sections four, five and six. In section eight, the words "of the Honourable Company."</p>
VII of 1822 ...	Settlement, Ceded and Conquered Provinces.	<p>Section twenty-seven. In section twenty-nine, clause one, the words "and shall be written on stamped paper of the value of two rupees," and in clause fifth, the words "and shall be rendered in a roobakaree written on stamped paper of the value of two rupees."</p>
VI of 1823 ...	Indigo suits ...	<p>In section one, and in section three, clause <i>seventh</i>, the words and figures "under the provisions of Regulation XX. 1812."</p>

PART II.—REGULATIONS OF THE BENGAL CODE—concluded.

Number and year.	Subject.	Extent of repeal.
VI of 1825 ...	Passage of troops ...	In section five, the words " on the stamped paper prescribed for other appeals to the Revenue Boards."
XVIII of 1825 ...	Chinsurah ...	So much as has not been repealed.
III of 1827 ...	Extortion by Native officers.	In section five, the words " on the stamped paper prescribed for miscellaneous petitions."
III of 1828 ...	Special Commissions	In section six, <i>fourth</i> clause, the words " the Provincial Courts or." And in section seven, clause <i>second</i> , the words " Provincial Courts and."
IV of 1828 ...	Power of Collectors in making or revising settlements.	In section one, the words and figures " under the rules of Regulation XV. 1824."
IV of 1829 ...	Appeals under Regulation III of 1828.	The whole.
XI of 1829 ...	Embankments ...	The whole.
XI of 1831 ...	Police powers of Tahsildárs.	Section four.
V of 1832 ...	Delhi territory ...	The whole.
XIII of 1833 ...	Zilas of Rámghar, Jungle Maháls and Midnápur.	The whole.

PART III.—REGULATIONS OF THE MADRAS CODE.

Number and year.	Subject.	Extent of repeal.
III of 1802 ...	Procedure of Civil Courts.	<p>Section eleven.</p> <p>In section sixteen, clause <i>Second</i>, the words "Hindoo," "the judge of the Court of Adawlut or," and "other," and the words and figures "under the general rule contained in section V, Regulation II. 1802, and proceed thereupon according to the regulations."</p> <p>In clause <i>Third</i>, the words "when they are to proceed thereupon according to the general regulations."</p>
XIII of 1802 ...	Records of Courts...	<p>In section fifteen, the words and figures "in the same manner as is prescribed to the Provincial Courts of Appeal in section XII."</p>
XXIX of 1802 ...	Karnams ...	<p>Section one down to the words "kurnum. But."</p> <p>Section four.</p> <p>In sections eighteen and nineteen, the words "before the Court of Circuit."</p>
II of 1803 ...	Collectors ...	<p>Sections twenty-seven, twenty eight and twenty-nine.</p>
IX of 1803 ...	Customs Officer, Madras.	<p>So much as has not been repealed.</p>
V of 1804 ...	Court of Wards ...	<p>In section six, clause <i>Third</i>, the words "Courts of Appeal or to the," "as it shall seem fit," and "respectively."</p> <p>In section twenty-four, clause <i>Second</i>, from "and it shall" to the end of that clause.</p>

PART III.—REGULATIONS OF THE MADRAS CODE—*continued.*

Subject.	Number and year.	Extent of repeal.
I of 1805 ...	Salt ...	<p>In section eight, clause <i>First</i>, the words "after the date of the Regulation;" clause <i>Second</i>, the words "commercial residents."</p> <p>In section fourteen, clauses <i>First</i>, <i>Second</i> and <i>Fourth</i>, the words "commercial residents," "by commercial residents."</p> <p>In section fifteen, the words "commercial residents."</p> <p>In section sixteen, the words "commercial residents."</p> <p>Section twenty-two.</p>
II of 1806 ...	District Courts ...	The whole Regulation except section VII, clause <i>Second</i> .
VII of 1808 ...	Martial Law ...	<p>In the preamble, the words and figures "from the 1st day of October, 1808."</p> <p>Section four, from "or before any special court" to the end of that section.</p>
IV of 1816 ...	Village Munsifs ...	<p>Section four, clause <i>First</i>, and the words '<i>Second</i>' and '<i>Third</i>.'</p> <p>In sections five and twenty-seven, the word "Arcot."</p> <p>In section ten, clause <i>Second</i>, the words and figures "in the form prescribed in section XXXVI of this Regulation."</p> <p>Sections thirty-two and thirty-four.</p>
V of 1816 ...	Village Pancháyats	<p>In sections three, four and sixteen, the word "Arcot," wherever it occurs.</p> <p>In section ten, the words "and no stamp paper need be used in plaint, answer, or any process."</p>

PART III.—REGULATIONS OF THE MADRAS CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
XI of 1816 ...	Heads of Villages, &c.	<p>In section eleven, clause <i>First</i>, the words "upon stamp paper of the prescribed rate according to the amount of the suit."</p> <p>In clause <i>Fourth</i>, the words "by the oaths of two credible witnesses at the least," and "Provincial."</p> <p>Section fifteen.</p> <p>In section seventeen, the words "on stamped paper of the prescribed rate, according to the amount decreed."</p> <p>In section forty-seven, the words and figures "as directed in section X, Regulation III. 1810."</p>
XII of 1816 ...	References to Village and District Pancháyats.	<p>In section three, the words and figures "by clauses Second and Third, Section XIV, Regulation VI. 1816."</p> <p>In sections five and nine, the word "Arcot."</p> <p>Section six, clause <i>First</i>, so far as it relates to Regulation VII. 1816.</p> <p>In section six, clause <i>Second</i>, the words and figures "without requiring the agreement specified in clause <i>Second</i>, section IV, Regulation VII. 1816."</p> <p>In section nine, clause <i>First</i>, the words "by the oaths of two credible witnesses at the least," and "Provincial."</p> <p>In section eleven, the words "exempt from all stamp-duties, and shall be," and the words and figures "or to such charges as are specified in Regulation VII. 1816, if decided by a district punchayet."</p>

PART III.—REGULATIONS OF THE MADRAS CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
XIV of 1816 ...	Pleaders ...	<p>In the preamble, the words “and to transfer to the Provincial Courts the control now exercised by the Sudder Adawlut in the appointment and removal of vakeels or native pleaders in the Zillah Courts and in the Provincial Courts.”</p> <p>In section three, clause <i>First</i>, the words “and the several Provincial Courts,” “in their respective courts,” “being natives of India of the Hindoo or Mahomedan persuasion, and,” and clause <i>Second</i> “for the approbation of the Provincial Court of the division,” “being a native of India and otherwise,” from “and shall communicate” to the end of that section.</p> <p>In section four, the words “the Provincial Courts” and “which is not required to be written on stamped paper.”</p> <p>In section eight, the words “and the Provincial Court, on consideration of the judge’s report.”</p> <p>In section ten, clause <i>First</i>, the words “and the several Provincial Courts”; clause <i>Second</i>, the words “a register or” and “report the circumstances of the case, together with his own opinion upon it, to the Provincial Court, who will.”</p> <p>In section eleven, the words “without the previous sanction of the Provincial Court,” and from and including the words “but in such” to the end of the section.</p>

PART III.—REGULATIONS OF THE MADRAS CODE—continued.

Number and year.	Subject.	Extent of repeal.
VIII of 1817 ...	Estates of Native Soldiers.	<p>In section thirteen, the words "on unstamped paper."</p> <p>In section fourteen, the word "Arcot" wherever it occurs.</p> <p>In section fifteen, clause <i>Second</i>, the words "or registers" and "either by a deduction from the fees which may become due to the offender, or."</p> <p>In section eighteen, clause <i>First</i>, the word "register;" clause <i>Third</i>, the words "Provincial Courts or to the:" the second sentence; and the words "Provincial Courts and of the."</p> <p>In section twenty, the words "of the Provincial Courts," and "under the provisions contained in the following clauses of this section."</p> <p>In section twenty-five, clause <i>First</i>, the words "the Provincial Courts" and the word "Arcot" wherever it occurs; clause <i>Third</i>, the words and figures "written on the stamped paper prescribed in section XI, Regulation XIII. 1816."</p> <p>In section thirty-six, the words "on unstamped paper."</p> <p>In section thirty-nine, the words "or district" in each of the places where they occur, and the figures "VI" and "VII."</p> <p>In the Appendix No. 1, the words "or in the Provincial Court for the division of."</p> <p>In the Appendix No. 2, the words "or the Provincial Court for the division of."</p> <p>The Appendix, except No. 5.</p>

PART III.—REGULATIONS OF THE MADRAS CODE—*continued.*

Number and year.	Subject.	Extent of repeal.
II of 1819 ...	State Prisoners ...	In the preamble, the last nine words. Section eight. In section nine, the words "to the Provincial Court of Appeal and Circuit."
IV of 1821 ...	Petty thefts ...	In section six, clause <i>First</i> , the word "Madras."
IX of 1822 ...	Embezzlement by Public Servants.	In the preamble, the last ten words. In section three, clause <i>Third</i> , the words and figures "in the manner prescribed in section VII, Regulation III of 1802." In section four, the second sentence. In section five, clause <i>Fourth</i> , the word "Arcot." In section eight, the words "before the criminal judge (who is hereby empowered to take cognizance of such cases)" and "by him." In section nine, the words "on oath." Section ten, from the words "and the rules" to the end of the section. Sections seventeen and eighteen.
III of 1823 ...	Subordinate and Assistant Collectors.	In section one, the last ten words.
VII of 1828 ...	Subordinate and Assistant Collectors.	In section one, the last ten words. Section seven.
V of 1829 ...	Hindú Wills ...	In section one, the last ten words.
I of 1830 ...	Satí ...	In section one, the words "from the time of their promulgation." In section four, clauses <i>First</i> and <i>Third</i> , the words "before the Court of Circuit."

PART III.—REGULATIONS OF THE MADRAS CODE—concluded.

Number and year.	Subject.	Extent of repeal.
VI of 1831 ...	Hereditary Village Offices.	In the same section, clause <i>Second</i> , the words "at the discretion of the Court of Circuit." Section four, clause <i>Fourth</i> , from "and for this purpose" to the end of that clause. The same section, clause <i>Fifth</i> .
X of 1831 ...	Prohibition of sale of Minors' Estates for arrears of revenue.	In section one, the last ten words. Section three, down to the words "enacted that."
XI of 1832 ...	Hidden treasure ...	In section one, the words "as soon as promulgated." In sections two and seven, the word "Madras" wherever it occurs. In section three, the words "or to the assistant judge of the auxiliary court." In section four, the words "or assistant." In section six, the words "Madras" and "or assistant." In section eight, the words "or to the assistant judge of the auxiliary court." In section nine, the words "or of the assistant judges of the auxiliary courts," and the words "to the Provincial Courts." Section ten.
XIV of 1832 ...	Buying Soldiers' necessaries.	In section one, the last ten words. In section two, clauses <i>First</i> and <i>Second</i> , the words "from and after the date of the promulgation of this regulation," and "before the criminal, joint criminal, or native criminal judge within the limits of whose local jurisdiction the offence may have been committed," and the word "Madras."

PART IV.—REGULATIONS OF THE BOMBAY CODE.

Number and year.	Subject.	Extent of repeal.
II of 1827 ...	Pleaders ...	Appendixes A, D, E, F, G, H.
V of 1827 ...	Limitation ...	In the title, the words "defining the Limitations, as to Time, within which Civil Actions may be prosecuted, and" and the word "Interest."
XII of 1827 ...	Police ...	The preamble. In section nineteen, clause <i>Sixth</i> , the words "personal restraint." In the same section, clause <i>Seventh</i> , the words "which shall be tried before the judge, or one of his assistants, exclusively." Appendix C.
XIII of 1827 ...	Criminal Courts ...	In section thirty-four, clause <i>Third</i> , the words "or to the magistrate above mentioned."
XVI of 1827 ...	Revenue Administration.	In the preamble, the words "to have effect throughout the zillahs subordinate to Bombay." In section two, clause <i>Second</i> , the words and figures "decide certain civil suits and" and "as more particularly specified in Regulation XVII. A. D., 1827, Chapters VIII and X." In the title to Chapter III, the words "of hereditary district and village officers inclusive." Section twenty-five.
XVII of 1827 ...	Jurisdiction of Revenue Authorities.	The title from "vesting" to the end. In the preamble, the words "to have effect throughout the territories subordinate to Bombay." In section twelve, clause <i>Sixth</i> , the words "Sudder, or any."

PART IV.—REGULATIONS OF THE BOMBAY CODE—continued.

Number and year.	Subject.	Extent of repeal.
XIX of 1827 ...	Revenue Administration.	<p>In the title to Chapter IV, the words "and penal jurisdictions of the zillah magistrate and criminal judge in such cases." In section fifteen, clause <i>Second</i>, and clause <i>Third</i> so far as it relates to clause <i>Second</i>.</p>
XXI of 1827 ...	Duty on Opium ...	<p>The title from "and for Collecting" down to "Horses," and the words "and also for levying Fees in the Court of Petty Sessions and Police Offices." In the preamble, the words "and whereas it has further been deemed expedient, under the authority of the British legislature for such purpose given, to levy certain taxes and fees at the presidency of Bombay." In section thirteen, clause <i>First</i>, the words "in the mode prescribed in the preceding section." In section twenty-nine, the words and figures "in the manner and before the authority specified in section XIV., Clause <i>First</i>, or by confession before the said authority," and from "and in case" down to "provided for." The title from "made with" down to "India." In the preamble, from "that the importation and sale at Bombay of tobacco" down to "be prohibited." In section two, clause <i>First</i>, the words "(either such as established by this or any other Regulation)." Sections forty-seven and forty-eight.</p>

PART IV.—REGULATIONS OF THE BOMBAY CODE—*concluded.*

Number and year.	Subject.	Extent of repeal.
XXII of 1827 ...	Military Courts ...	<p>In section fifty-seven, the last eight words.</p> <p>In section sixty, clause <i>Second</i>, the last twenty words.</p> <p>In the preamble, the words "which shall have effect within the territories subordinate to the presidency of Bombay."</p>
XXV of 1827 ...	State Prisoners ...	<p>Section six.</p> <p>In section seven, the words "and to the Sudder Adawlut."</p>
XXIX of 1827 ...	Dekkhan and Khán-desh.	<p>In the preamble, the words and figures "to have effect from the 1st September 1827."</p> <p>Section two, from "and the said territories" to the end of clause <i>Second</i>.</p> <p>Section three, clause <i>First</i>, from "it is hereby" down to the word "first."</p> <p>In section five, clause <i>Third</i>, the last twenty-one words.</p>
XVI of 1828 ...	Subsidiary jails ...	So much as has not been repealed.
V of 1830 ...	Revenue Administration.	In section one, clause <i>Third</i> , the words "and zillahs." Clause <i>Fifth</i> , and in Clause <i>Sixth</i> , the words "zillahs throughout" and the words "and the department of Police."
VII of 1830 ...	Dharwar ...	<p>In the preamble, the words and figures "to have effect from the 1st of June 1830."</p> <p>In section two, the first six words.</p>
XIII of 1830 ...	Jágírdárs ...	In section four, the last thirteen words.
III of 1834 ...	Town duty, Bombay	So much as has not been repealed.

Obsolete Enactments.

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PART V.—ACTS OF THE GOVERNOR OF BOMBAY IN COUNCIL.

Number and year.	Subject.	Extent of repeal.
IV of 1862 ...	Markets and fairs...	Section five.
V of 1862 ...	Bhagdárs and Narwadárs.	In section two, the words "and is hereby further enacted, the"
VI of 1862 ...	Ahmadábád Taluqdárs.	In section fourteen, from "and oath" down to "perjury."
II of 1863 ...	Claims to exemption from Land-Revenue.	In section three, the words "either at law or in equity." In section six, clause <i>Second</i> , section ten, and section eleven clauses <i>Eighth</i> and <i>Tenth</i> , the words "or Court of Law Equity."
V of 1863 ..	Gas Companies ...	In section twenty-eight, the words "Joint Magistrate, or."
VI of 1863 ...	Public Conveyances	In section seven, the word "standing in the name of the Commissioner of Customs."
VII of 1863 ...	Summary Settlement of Claims to exemption from Land-Revenue.	In section seven, the words "either at law or in equity." In sections nine and fourteen, the words "or Court of Law or Equity."
V of 1864 ...	Mámlatdárs' Courts	Section eighteen.
XIII of 1866 ...	Witnesses before Legislative Council.	Section five.
XIV of 1866 ...	Edulabad and Wairungaom.	The preamble, and sections one and four.

PART V.—ACTS OF THE GOVERNOR OF BOMBAY IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
III of 1867 ...	Cantonments ...	In section fifteen, the words "Bombay Act No. IV of 1865 (<i>an Act for the Regulation of Mofussil Gaols and the enforcement of discipline therein</i>) or by," and the word "other." Section twenty-eight. The words "and Regulations," "or Regulation," "or Regulations" wherever they occur.
VIII of 1867 ...	Village Police ...	In section five, clause <i>Second</i> , from "of Act V" down to "other Acts." Section twenty-three.
III of 1869 ...	Funds for local works	In section nine, the words and figures "Act XXVI of 1850, or" and "other."
I of 1872 ...	Bombay City Police Superannuation Fund.	Sections one and nine. In section three, the words and figures "as well as all moneys and securities which have accumulated under the sections of Act XIII of 1856, repealed by this Act."
II of 1872 ...	Repayment of loan to Bombay Corporation.	In section three, the words and figures "under Bombay Act II of 1865." Section nine, down to "enacted that."
III of 1872 ...	Bombay Municipal Act.	Sections one, forty-eight, sixty-three, seventy-two, one hundred and forty-one, three hundred and six. In section sixty-two, the words "on and from the date when this Act comes into operation" in each of the places where they occur.

PART V.—ACTS OF THE GOVERNOR OF BOMBAY IN COUNCIL—*continued.*

Number and year.	Subject.	Extent of repeal.
		<p>In section sixty-four, the words "from and after the day on which this Act comes into operation."</p> <p>In sections two hundred and twenty-five, two hundred and twenty-six, two hundred and twenty-seven, the words "within three months after the passing of this Act and" and "thereafter."</p> <p>In section two hundred and twenty-nine, the first eleven words, and the words "after the date when this Act comes into operation."</p> <p>In sections two hundred and thirty-five and two hundred and forty-one, the words "after the passing of this Act."</p> <p>In sections two hundred and eight, two hundred and forty-seven, two hundred and forty-eight, the words "after this Act comes into operation."</p> <p>In section three hundred and seven, the words "from the date referred to in the preceding section."</p>
I of 1873 ...	Bombay Port Trust	<p>Section fifty-seven, from "Until such" to the end. Section fifty-eight. In section seventy-three, the proviso.</p>
II of 1873 ...	Amending Bombay Municipal Act.	Section three.
IV of 1873 ...	Amending Bombay Act II of 1864.	Section two, clause 1 and the word and figure 'clause 2.'
V of 1873 ...	Steam boilers ...	Section one.

PART V.—ACTS OF THE GOVERNOR OF BOMBAY IN COUNCIL—*concluded.*

Number and year.	Subject.	Extent of repeal.
VI of 1873 ...	District Municipalities.	Section one. Section four, clause four. Section nineteen, clause two.
VII of 1873 ...	Salt ...	Sections two, seven and sixty-four.
II of 1874 ...	Jails, Bombay City	Section one. Section six, down to "Governor General, and." Section seven, the first thirteen words.
III of 1874 ...	Hereditary Offices	Section two and the schedule.

PART VI.—ACT OF THE LIEUTENANT-GOVERNOR OF BENGAL IN COUNCIL.

Number and year.	Subject.	Extent of repeal.
II of 1863 ...	Smoke nuisances, Calcutta.	In section seven, the words and figures "Act XIII of 1856 (<i>for regulating the Police of the Towns of Calcutta, Madras and Bombay</i>) and Act XLVIII of 1860 (<i>to amend Act XIII of 1856</i>)," and the word "other."